GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA

UNSTARRED QUESTION NO. 1374 TO BE ANSWERED ON 14TH DECEMBER, 2023

RESERVATION IN PRIVATE SECTOR

1374. SHRI RYAGA KRISHNAIAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is any special provision of reservation for people belonging to SCs, STs and OBCs in the various jobs created in the projects executed in partnership with private sector or whether there is any such possibility in future;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (c): As per the Department for Promotion of Industry and Internal Trade (DPIIT), a Coordination Committee for Affirmative Action in the Private Sector was set up in 2006. Department of Personnel & Training (DoPT), Ministry of Social Justice & Empowerment (SJ&E), Ministry of Tribal Affairs and Department for Promotion of Industry and Internal Trade (DPIIT) are the members of the Committee. DPIIT is providing the secretarial assistance to the committee. So far 9 meetings of Coordination Committee have been held. In the 1st Coordination Committee meeting, it was stated that the best course for achieving progress on the issue of affirmative action is through voluntary action by the industry itself.

Accordingly, the Apex Industry Associations namely Confederation of Indian Industry (CII), Federation of Indian Chamber of Commerce and Industry (FICCI), Associated Chambers of Commerce & Industry of India (ASSOCHAM) and Dalit Indian Chamber of Commerce & Industry (DICCI) have prepared Voluntary Code of Conduct (VCC) for their member companies centred around education, employability and entrepreneurship to achieve inclusion. Measures undertaken by the members of Industry Associations, inter-alia, include scholarships, vocational training, entrepreneurship development programmes, coaching, etc.
